

Gov. 14 of 2021

2. In the Pandit Deendayal Petroleum University Act, 2007 (hereinafter referred to as "the principal Act"), in the long title, for the words "Pandit Deendayal Petroleum University", the words "Pandit Deendayal Energy University" shall be substituted.

Amendment of long title of Gov. 14 of 2021.

3. In the principal Act, in section 1, in sub-section (1), for the words "Pandit Deendayal Petroleum University", the words "Pandit Deendayal Energy University" shall be substituted.

Amendment of section 1 of Gov. 14 of 2021.

4. In the principal Act, in section 2-

Amendment of section 2 of Gov. 14 of 2021.

(1) in clause (xii), for the words "Bombay Public Trust Act", the words "Gujarat Public Trusts Act" shall be substituted;

(2) in clause (xiii), for the words "Pandit Deendayal Petroleum University", the words "Pandit Deendayal Energy University" shall be substituted.

5. In the principal Act, in section 3-

Amendment of section 3 of Gov. 14 of 2021.

THE PANDIT DEENDAYAL PETROLEUM UNIVERSITY (AMENDMENT) BILL, 2021.

GUJARAT BILL NO. 2 OF 2021.

A BILL

further to amend the Pandit Deendayal Petroleum University Act, 2007.

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Pandit Deendayal Petroleum University (Amendment) Act, 2021.

Short title and commencement.

(2) It shall be deemed to have come into force on the 18th January, 2021.

- Amendment of long title of Guj. 14 of 2007.** 2. In the Pandit Deendayal Petroleum University Act, 2007 (hereinafter referred to as “the principal Act”), in the long title, for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted. **Guj. 14 of 2007.**
- Amendment of section 1 of Guj. 14 of 2007.** 3. In the principal Act, in section 1, in sub-section (1), for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted.
- Amendment of section 2 of Guj. 14 of 2007.** 4. In the principal Act, in section 2,-
 (1) in clause (xii), for the words “Bombay Public Trust Act”, the words “Gujarat Public Trusts Act” shall be substituted;
 (2) in clause (xiii), for the words Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted.
- Amendment of section 3 of Guj. 14 of 2007.** 5. In the principal Act, in section 3,-
 (1) in sub-section (1), for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted;
 (2) in sub-section (2), for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted.
- Repeal and saving.** 6. (1) The Pandit Deendayal Petroleum University (Amendment) Ordinance, 2021 is hereby repealed. **Guj. Ord. 2 of 2021.**
 (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Pandit Deendayal Petroleum University Act, 2007 has been enacted so as to establish the Pandit Deendayal Petroleum University with the mandate to emerge as a world class Institution of Excellence in Energy Education, Research and Innovation which will prepare and sensitize the youth and ultimately the society for radical yet sustainable societal transformation, and with specific mission to Undertake unique obligation for Education in Energy Engineering and Management with special responsibilities in domain specific aspects of Energy & Infrastructure. As the name of the University being focused on 'Petroleum', it was started with the offering of two years PG Program in Petroleum Management and of UG and PG programs in Petroleum Engineering, through the establishment of School of Petroleum Management and School of Petroleum Technology.

In 2009, the PG & Ph. D. level programs in Solar Energy are also started, along with the PG program in Nuclear Energy. In the same year, the School of Liberal Studies was established to complement technology with community spirit and creative thinking.

The School of Technology started in 2010 to offer UG, PG and Ph. D. level programs in several other branches of engineering, has been the biggest School of the University in terms of strength of students, faculty and infrastructure. The School of Technology continues the University's vision on "Energy" and launched several initiatives pertaining to energy sector.

Thus, since the year 2009, PDPU has evolved and expanded its programs beyond petroleum sector in the following ways:

- (1) M. B. A. program in Energy & Infrastructure so as to also include Renewable Energy and Power Sectors besides the training programs of Power Sector engineers.
- (2) Ph. D. students' pursuing research in the areas of renewable energy, Smart Grid and also Integration of Solar Power with natural gas based electricity.
- (3) The broad spectrum of all UG and PG level programs includes Conventional and Non-Conventional Energy to a great extent.
- (4) Research Centers functional at the University:
 - (i) Solar Research & Development Centre (2012)
 - (ii) Centre for Geo Thermal Energy (2013)
 - (iii) Centre for Biofuel & Bioenergy Studies (2015)
 - (iv) International Automobile Centre of Excellence (2019)
 - (v) Centre for Research on Carbon Dioxide - carbon capture and utilization (2019)
 - (vi) Centre of Excellence in Water Technology (2019)
 - (vii) Centre for Technology Business Incubation at PDP-U-IIC (2019)
 - (viii) 45 MW production of Mon crystalline Solar Photo Voltaic panel (2020)
 - (ix) Translational Research Centre (TREC) (2020)
- (5) 'Suzlon Renewable Energy Chair Professorship' instituted by M/s Suzlon Energy Limited.
- (6) Social Studies undertaken regarding Energy Policy and Security.
- (7) 1 MW Solar Plant operational on the campus since the year 2012.
- (8) Curriculum revitalized in recent focusing more on Energy.

- (9) NAAC Peer Team also recommended during its visited at PDPU in December 2016, in its report that “it is advised to replace the word ‘Petroleum’ from the name through amendment of the Act.

In view of above, it appears fair and logical to change the name of the University from Pandit Deendayal Petroleum University so as to reflect its spectrum focused on Energy and thereby it may be renamed as the Pandit Deendayal Energy University; and accordingly the Pandit Deendayal Petroleum University Act is proposed to be amended so as to replace therein the name “Pandit Deendayal Petroleum University”, with the words “Pandit Deendayal Energy University”.

As the Legislative Assembly of the State of Gujarat was not in session, at that time, the Pandit Deendayal Petroleum University (Amendment) Ordinance, 2021 was promulgated to achieve the aforesaid objects. This Bill seeks to replace the said Ordinance by an Act of the State Legislature.

Dated the 27th February, 2021.

SAURABH PATEL.

ANNEXURE**EXTRACT FROM THE PANDIT DEENDAYAL PETROLEUM
UNIVERSITY ACT, 2007.****(Guj. 14 of 2007)****Long title.***AN ACT*

to provide for establishment of the "Pandit Deendayal Petroleum University" in the State and to confer the status of a University and for matters connected therewith and incidental thereto.

Short title and commencement.

1. (1) This Act may be called the Pandit Deendayal Petroleum University Act, 2007.

(2) XXX XXX XXX

Definitions.

2. In this Act, unless the context otherwise requires,-

Clauses (i) to (xi) XXX XXX XXX

(xii) "Society" means the Gujarat Energy Research Management Institute registered under the Societies Registration Act, 1860 and the Bombay Public Trust Act, 1950;

XXI of 1860.
Bom. 29 of
1950.

(xiii) "University" means the Pandit Deendayal Petroleum University established and incorporated under section 3;

**Establishment
and
incorporation of
University.**

3. (1) There shall be established a University by the name of The Pandit Deendayal Petroleum University.

(2) The President, the Board, the Academic Council, the Director General, the Directors, the Deans, the Registrar and all other persons who may hereafter become such officers or members so long as they continue to hold such office or membership, hereby constitute a body corporate by the name of the Pandit Deendayal Petroleum University.

GUJARAT LEGISLATURE SECRETARIAT

GUJARAT BILL NO. 2 OF 2021.

A BILL

*further to amend the Pandit Deendayal Petroleum
University Act, 2007.*

**[SHRI SAURABH PATEL,
MINISTER FOR ENERGY]**

**(As published in the Gujarat Government
Gazette of 27th February, 2021)**

D.M.PATEL,
Secretary,
Gujarat Legislative Assembly.
